

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP(IB) No.512/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company		Busilink Associates -Vs- Stesalit Ltd	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. KANISHK KHETAN, ADV PETITIONER

*Kanishk Khetan*  
05/12/17.

2. Samir Kumar Bhattacharyya, IRP  
(SAMIR KUMAR BHATTACHARYYA)

*Samir Kumar Bhattacharyya*  
05/12/17

**ORDER**

Shri Samir Kumar Bhattacharyya, and the Ld. Counsel for the operational creditor are present.

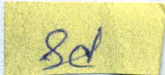
After admission of the petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016 reference was made to Insolvency and Bankruptcy Board of India (IBBI) for recommending the name of an Interim Resolution Professional (IRP). We have received a mail from the IBBI whereby the name of Shri Samir Kumar Bhattacharyya has been recommended for appointment as IRP.

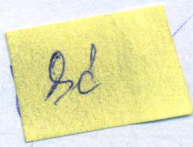
In view of the recommendation of IBBI we hereby appoint Shri Samir Kumar Bhattacharyya (E-mail : [skbhatt54@gmail.com](mailto:skbhatt54@gmail.com)) as Interim Resolution Professional. He



is directed to submit the progress report within 15 days from today. He is further directed to file a declaration in Form 2 within 3 days from today.

List on 21/12/2017.

  
(Jinan K.R.)  
Member (J)

  
(V.P.Singh)  
Member (J)